SHRI SITARAM KESRI: Sir, on behalf of Shri Sawaisingh Sisodia, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G. S. R. Nos. 184 (E) and 185 (E), dated the 19th March, 1981, alongwith an Explanatory Memorandum thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2133/81].

II. A statement (in English and Hindi) of the Ministry of Finance (Department of Revenue) correcting the number of the Notifications published in the Gazette of India (Extraordinary) dated the 19th July, 1980, from G. S. R. Nos. 436 (E), 437 (E), 438 (E) and 439 (E) to G.S.R. Nos. 437 (E), 438 (E), 439 (E) and 440 (E), respectively, laid on the Table of the Rajya Sabha on the 23rd July, 1981. [Placed in Library. See No. LT-2239/81].

Union Public Service Commission (Members) Second Amendment Regulations, 1980

SHRI SITARAM KESRI: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms) Notification G. S. R. No. 977, dated the 27th September, 1980, publishing the Union Public Service Commission (Members) Second Amendment Regulations, 1980. [Placed in Library See No. LT—2189/81]

REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश) : श्रीमन्, मैं श्रापकी श्रनुमति से सरकारी श्राण्वासनों संबंधी समिति का सत्तरहवां प्रतिवेदन प्रस्तुन करता हूं। श्रीर मैं सदन को यह सूचना देता हूं कि समिति ने पिछले पांच साल के बकायों का सफाया कर दिया है।

RE. MOTION OF PRIVILEGE AGAINST THE MINISTER OF ENERGY

MR. CHAIRMAN: Now we pass on to the Calling Attention Mr. Asad Madni is not present...

SHRI KALYAN ROY (West Bengal): Before you take up the Calling Attention, I have a submission to make. I have moved a motion of privilege against the Minister of Energy for misleading the House in relation to the violation of the Mines Act. He has stated in this House that he has sought the permission from the Ministry of Labour for relaxation of the Mines Act so that the workers work continuously for seven da without any rest. I have seen a lette. dated 21-2-1981 where the Labour Ministry had rejected the request of the Energy Ministry and yet he went on repeating this on the 9th March, which in my opinion is totally false.

MR. CHAIRMAN: I have received your communication and I have sent it to the Minister for his comments. After that, I will consider the matter.

SHRI KALYAN ROY: Thank you.

CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

Reported desecration and destruction of graveyards, dargahs and other Wakf properties in connection with construction of flyover in Nizamuddin area in violation of stay order by Delhi High Court

MR. CHAIRMAN: Now, we pass on to the Calling Attention. Mr. Shahabuddin.

SHRI SYED SHAHABUDDIN (Bihar): I beg to call the attention of the Minister of Shipping and Transport to the reported desecration and destruction of graveyards, dargahs and other Wakf properties in connection with the construction of a flyover in Nizamuddin area of New Delhi in violation of stay order by the Delhi High Court and the steps taken by the Government in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Sir, the notice apparently pertains to Injunction from Delhi High Court directing the Land and Development Officer of the Ministry of Works and Housing to maintain the status-quo in the triangular plot in front of Oberoi Intercontinental Hotel. A flyover is under construction across the intersection in front of Lodhi Hotel. One side road of this flyover passes through a small stretch of land of this triangular plot. The actual land acquisition and construction was being done in such a manner that all graves and other structures are not disturbed in manner. As soon as information about the injunction was received from the Land and Development Officer, the construction work was stopped. Stay Order has since been vacated by Delhi High Court with a proviso that no grave should be destroyed in the process of construction. As already mentioned this is being strictly adhered to. There was no proposal at any stage to disturb any Dargah in this area. In fact, the planning has been done carefully to ensure that no Dargah is disturbed in any manner.

In the circumstances there are no grounds for any apprehensions referred to by the Members.

MR. CHAIRMAN: Yes, Mr. Shaha-buddin.

SHRI SYED SHAHABUDDIN: Sir, this series of recent works opposite the Oberoi Intercontinental Hotel, in connection with the construction of a flyover which, I am told, is a part of the construction relating to the 1982 Asian Games, has caused a lot of concern since the middle of January among the Muslim community of Delhi. If I may be permitted to bring to your notice, Sir, there was first a statement on the 22nd January by a number of Members of the Wakf Board as well as a number of leading Muslim citizens of Delhi including the former Deputy Mayor, which was published in the various papers on the 22nd January, 1981, in which they said:

"एशियाई खेलों की तैयारी के सिल-सिले में दो प्लाई-म्रांबर बस्तों हजरत निजामुद्दान की पुश्त पर लोदों रोड़ कासिंग पर बनाये जा रहे हैं स्रोर यह काम कन्नों को मसमार कर के किया जा रहा है स्रोर वहा मौजूद कदीम कन्निस्तात स्रोर बेशकीमत स्राराजी की तबाह किया जा रहा है।"

[Mr. Deputy Chairman in the Chair] Then they went into the history of it and subsequently they said:

''हम मुत्तालिका हुकाम से पुरजोर

मुतालबा करते है कि कन्नों को मस-

मारो ग्रोर इक्फ ग्राराजा को तबाही का यह खेल बिला किसा के बन्द किया जाए जिसका बुनियाद पर मुसलमानाने देहली के मजहबो जजबात मजरूह हो रहे है ग्रौर म्सलमान सख्तरोत बेचैन है । ग्रगर यह सिलंसिला बन्द न किया गया ता इसके तमाम नतायज की जिम्मे-दारो मुत्तालिका हुकाम पर होगो ।" जैसे कि मैने अर्ज किया इसमें साबका मेटोपोलिटन कौंसिल के मेम्बर ग्रौर साबका डिप्टो मेथर श्रो इमदाद साबरी भी इस बयान पर दस्तखत करने वालो में से थे । उसके बाद दिल्लो वक्फ बोर्ड ने प्रथनो एक इमरजेंसा मोटिंग को वह मीटिंग जनखेवाला, 31 जनवरो को हुई । श्रौर इसके बारे में जो वहा

"This Special Meeting of the Delhi Wakf Board expresses its deep concern and great anguish over the indiscriminate dismantling of the graves in the old Muslim graveyards in the Nizamuddin area, notably the triangular graveyard, also known as Khusro Park, and the Muslim graveyard near the Delhi Public

रेजोल्झन पास किया गया उसका मैं

यहां पर पेश करता चाहता हूं :--

School during the process of construction of flyovers in connection with the 1982 Asian Games in Delhi. This Act of the Government has injured the religious sentiments of the Muslim community and has aroused great resentment in the nook and corner of Delhi, process of dismantling of graveyard lands and the demolition of graves therein is in progress in the face of litigation already going on in regard to these graveyards between the Inion of India and the Delhi Walt Board. These graveyards are in existence since time immemorial where not only holy men, but also the farefathers of the living Muslims of Delhi of today are entombed there. This meeting of the Delhi Wakf Board, therefore, urges upon the Government to stop the condemnable act of dismantling and disintegrating the graveyard demolition of the graves, forthwith, which graveyards, according to the Report of the Burney Committee appointed by the Central Government itself, has been declared Wakf properties vesting in the Delhi Wakf Board."

Mr. Deputy Chairman, Sir, subsequent to this since cases were already pending in the courts of Delhi, the Delhi Wakf Board filed a petition asking for injunction both at the District level and at the level of the High Court. They were granted interim stay on February 3.

MR. DEPUTY CHAIRMAN: Now you put your question, (Interruptions). The Order has been vacated.

SHRI SYED SHAHABUDDIN: I will go into the history of . . .

MIL DEPUTY CHAIRMAN: That is not in dispute. That will take a long time. (Interruptions).

SHRI SYED SHAHABUDDIN: I will not take more time than is necessary. It is a very important matter.

MR. DEPUTY CHAIRMAN: Nobody is disputing the history or other

things. The only point is whether they are destroying or not.

SHRI SYED SHAHABUDDIN: I never take more time than necessary.

MR. DEPUTY CHAIRMAN: You are going to take more time.

SHRI SYED SHAHABUDDIN: I shall take five minutes and . . .

MR. DEPUTY CHAIRMAN: Please ask your question regarding the demolition. Do not go into the history.

श्री संयद शहाबुद्दीन : जब तक हम यह नहीं बतायों गे कि ये मकवरे कौन है, कहां है. . .

MR. DEPUTY CHAIRMAN: This is not proper. You cannot go into the whole history. Do not go into the history. That is not in dispute. You ask whether they are doing it or not.

SHRI SYED SHAHABUDDIN: Mr. Deputy Chairman. the Burney Committee which had been . . .

MR. DEPUTY CHAIRMAN: That is not in dispute. Mr. Shahabuddin, that is not in dispute.

श्री संयद शहाबुद्दीन : भाई, सुन तो लीजिए ।

श्री उपसभापति : क्यों सून लें।

श्री सैयद शाहबहोन : हुजूर, मै इस्लिवेंट बात नहीं कह रहा है।

MR. DEPUTY CHAIRMAN: Please ask your question.

SHRI SYED SHAHABUDDIN: Please allow me two minutes. You have sometimes given 15 minutes to...

MR. DEPUTY CHAIRMAN: This is not a precedent always.

SHRI SYED SHAHABUDDIN: Why don't you give me five minutes?

MR. DEPUTY CHAIRMAN: Already you have taken five minutes. Please ask whether it is being done or...

SHF! SYED SHAHABUDDIN: Unless I give you the background, how will I ask the question?

MR. DEPUTY CHAIRMAN: You are reading the whole report of the Burney Committee. (Interruptions).

SHR) SYED SHAHABUDDIN: I am only saying that the Report was submitted by the Burney Committee in 1975 to the Government of India and it has been under consideration of the Government of India. It listed four types at Wakf property, including old graveya ds and including the graveyards which exist. In Annex, E of the Report these two graveyards, one of which is called the Khusro Park today and the second Qadeemi Kabristan graveyn d in the Delhi Public School. construction over both of which has taken place, had been mentioned at S. No. E-13 and 14 of the List. The essential question is, after these were registered as Wakf by Government Notification, the Union of India. had gone in for declaratory suits. These suits are pending. The Burney Committee had recommended that Govern nent should withdraw the case. The Government have not withdrawn the cases during the last six years, and instead these are now being constructed over. The question is that a graveys d, Mr. Deputy Chairman, is a piece of land. It is not necessary that in every nook and corner there should be a visible grave. One has make a distinction between gravey ird and a grave. The actual grave lisappears through the process of nature, through the flux of time. But mr contention is that, as it has been almitted by the hon. Minister in his : tatement, a part of the Khusro Park and the Qadeemi Kabristan are being onstructed over. That is an admitted fact. Both these properties have been listed as Wakfs and, therefore . . .

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI SYED SHAHABUDDIN: My question is, one, will the hon. Minister please let us know whether or not it is a fact that the Khusro Park and the Qadeemi Kabristan are both listed in the Burney Committee Report and have been recommended for handing over to the Delhi Wakf Board and the withdrawal of any Government claims over them? Is it or is it not a fact? This is my first question.

Is it or is it not a fact—let him confirm it—that a part of these two gravyards have gone under the bull-In fact, Mr. Deputy Chairdozer? man, I would like to point out to the House that after February 3, when a stay order was granted by the Court, the Government went with the construction. They nued with the destruction. time, they had only claimed a part of today, these graveyards. By have already put stone chips and they are going to make a pucca road over it Is it or is it not a fact that construction has continued in these parts of these graveyards since February 3, when the injunction and the order was granted by the Courts of Delhi and the Delhi High Court? This is my second question.

My third question is, is it or is it not a fact that while the declaratory suits filed by the Government of India in regard to these, are still pending, the physical reality is sought to be changed by a unilateral and arbitrary action of the Government? should not be so that the Government should change the nature of a property and the physical reality pertaining to a property when the matter is pending in a court of law. Is it or is it nat a fact? My fourth question is, is it or is it not a fact that the matter was brought to the attenion of the Prime Minister, the Works and Housing Minister, the Wakf Minister and the Lt. Governor of Delhi and yet nothing was done and nothing is being done? Is it or is it not a fact that a least a dozen posters have appeared in various parts of Delhi expressing [Shri Syed Shahabuddin] the concern and the anguish and the anger of the Muslim community of Delhi? I would like, Mr. Deputy Chairman, in this connection to present to you one poster which has

come only yesterday. It has said:

"दिल्लो में कित्रस्तात ग्रौर मजारात के ग्रहंदाम के खिलाफ मुसलमानों में गम व गुस्सा । दिल्ली में कित्रस्तान, दरगाहों ग्रौर मजारात के अहंदाम ग्रौर तोड़फोड़ को कार्यवाही जारी है। ग्रदालन में स्टे ग्रार्डर हासिल करने के बाद भो दिल्लो के हुक गम असल करने को तैयार नहीं है ग्रौर ग्रदालत के फैसलों को मानने के लिए तैयार नहीं हैं।"

Is it or is it not a fact? Then, I have received a letter from the Government of India....(Interruptions)

श्री सुलतान सिंह (हरियाणा) : मैं श्रापसे सिर्क एक बात जानना चाहना हूं—हाउस में पोस्टर लाना श्रीर उसे पढ़ना यह श्रापकी इंशाजत के... (व्यवधान)

MR. DEPUTY CHAIRMAN: He is only quoting from it. It is all right.

श्री सुलतान सिंह : श्रव रूल्स में है यह . . (व्यवधान)

श्री संयद शहाबुद्दीन: हाउस में तो किताबों पढ़ो जातो. है। मैं बनाना चाहता हूं कि मैंने खुद प्राइम मिनिस्टर को खन लिखा कि श्राप मोके पर तशरीफ लाएं ग्रीर मैं ग्रापको दिखानें को तैयार हूं तसवीरों के द्वारा कि कौनसी पक्की कबर जा था जोकि ग्रव वहा पर नहीं है। प्राइम मिनिस्टर ने शायद दिल्ली के लैफटिनैंट गवर्नर से ग्रीर यहां पर डिप्टी

मिनिस्टर साहब वक्सं हाऊसिंग के बैठे है, उनमें कहा कि जाकर देखा जाए। अब उन्हें तो कबरों का पना नहीं है। अब वहा पर जब कबरें खोद दो गई हैं, तो अब वहां कबरें मिलेंगो कहा में। मेरा सवाल यह है कि वहां पर किन्निस्तान को जमोन में कोई भी पक्की चोज आपको मिलो या नहीं मिलो, या सिर्फ ताजा मिट्टी आपको मिली?

SHRI BUTA SINGH: Mr. Deputy Chairman, Sir. let me make it clear in the beginning itself that these flyovers are falling on the roads which are already existing on the ground. They are not interfering with, I repeat, not interfering with, any structures on either side of the road. Hence, it will not be proper to say. it will not be correct to say, that these flyovers are demolishing some structures whether they are graveyards, graves or dargah sharif. What is being done is that, as a result of these flyovers some side roads on both sides of the main road are being developed. In that also, the Government attaches the highest respect to the sentiments of our Muslim brethren and no graves have been demolished. There was a dispute and an application was filed in the Delhi High Court seeking to restrain the executing authority from proceeding. people had made an application to the Court that some destructions are going on. After hearing both the parties. the hon. High Court has cleared that injunction also with the proviso that we should not interfere with or change the nature or character of the already existing structures such as mosques, shrines and graves. This has been strictly adhered to. And it is also not correct to say that soon after we received the injunction from the hon court, the work was going on. As soon as we came to know that there is a stay order, immediately the work was stopped. Even now, Sir, let me also make it clear that there is no digging work. What has been done is only a filling, and in doing that [Shri Buta Singh]

also, we take sufficient precaution that this does not interfere either with the graves or any super-structure around the graves. So, that is also not correct. The posters that are appearing in the city of Delhi unfortunately, are not based on facts but they are motivated by political considerations. Sir. with your permission, I am prepared to take the hon. Member with me and any other hon. Member who would like to go with us to the site to see that these sentiments of our Muslim brethren are kept in view and there nothing is done to injure the feelings of our friends.

MR. DEPUTY CHAIRMAN: That is a good suggestion. You may go along with him.

श्रो नैया सह। बुद्दीन: मैने जो सवाल किया उसका जबाब नहीं ग्राया (व्यवधान)

MR. DEPUTY CHAIRMAN: He has replied. Now you go along with him.

श्री संयद शहाबुद्दीन : देखिए उन्होंने बड़ा हो होशियारी से यह कहा है कि.. (ह्रब्रधान) कोइ प्रेंग्रेग्यार्ड नहीं तोड़ा है। देखिए हजूर, मेने यह सवाल किया था कि जिस जमीन के ऊपर ग्राज सड़क फलाई जा रही है, जिस पर यह फैनाई ग्रोवर का रोड बनने वाला है वह रोड कब्रिस्तान का हिस्सा था या नहीं था उस जमीन पर ग्राज स्ट्रक्वर बन रहा है या नहीं (व्यवधान) हां से या ना से खुसरो पार्क ग्रीर जो कदोस किव्रस्तान था, उसकी जमान पर ग्राज रोड बना को ब्रह्मना था, उसकी जमान

MR. DEPUTY CHAIRMAN: He has denied it. You are going on repeating the same thing. He has replied to that part.

SHRI SYED SHAHABUDDIN: He has not replied.

MR. DEPUTY CHAIRMAN: He has replied to that. (Interruptions)

Now, I am calling Mr. Hashmi. (Interruptions)

Public Importance

SHRI SYED SHAHABUDDIN: It is not a political issue.

MR. DEPUTY CHAIRMAN: Please take your seat.

श्री संयद श्रहमद हाशमी (उत्तर प्रदेश):

मिस्टर डिपुटो चेयरमैन, मुझे श्रानरेबल

मितिरटर के इस रिमार्क से सख्त इिस्तलाफ है जो उन्होंने यह कहा कि इस

तरोके का सदाल जो बोच में उठ रहा
है, इस सिचुएशन के मातहत कि फ्लाई
श्रावर एक्चुग्रलो किस्तान के ऊपर बन

हि, है श्रीर वहां की दरगाहें भी खतरें

में है, दरगाहें भी ढहाई जा रही है ग्रीर

मसजिद भो खतरे में है, यह सियासी

जिरिये से उठ रहा है। यह कोई सियासी
सवाल नही है, ग्रीर ग्रगर सियामी सवाल
होता तो ...

MR. DEPUTY CHAIRMAN: You please take your seat. Let me make the position clear.

मंती जी इस बात पर सहमत है कि स्राप लोगों को साथ ले जा कर वहां पर मौक का मुस्रायता करेंगे, देखेंगे (व्यवधान) उन्होंने स्रस्रो किया है स्रौर जो बात शहाबुद्दीन साहब बयान कर रहे है उस से वह इन्कार करते है (व्यवधान) स्रब एक हो बात को रिपीट करने में क्या फायदा है ?

श्री संयद श्रहमद हाशमी: जनाव इस बात को देंखे कि वह सिचुएशन से इन्कार किया है क्योंकि श्रगर वह यह सोंचे कि यह सिनासो नजरिया है, मोटिवेटेड है, तो मैं कहता हूं कि जो काल श्रटेग्शन दिया गया है उस में कांग्रेस श्राई के भी मेम्बर शामिल होते हैं। यह बात सियासी होतो पोलिटिकली मोटिवेटेड होती तो इस तरह से नहीं उठता ... श्री उपसभापति: श्राप मोके पर जायेंगे तो देखेंगे। इसका मतलब यह है कि श्राप खुद मौके पर जाने को तैयार नहीं है? देखने के लिये तैयार नहीं है। भाषण देने के लिये तैयार है।

श्री संयव श्रहमद हाशभी: श्राप मौका दें मुझे श्रपनो बात कह लेने का । दिल्लो एड्मिनिस्ट्रेशन का यह ब्ययहार रहा है कि जब इमरजेन्सो चल रहो श्रो तब दिल्ला के श्रंदर, दिल्लों को खूबसूरत बनाने के नाम पर, दरगाहों श्रोर मस्जिदों को जगह को बर्गद किया जा रहा शा

श्री बूटा सिंह : डिपुटो चेयरमैन माहब, कालिंग ग्रंटेन्शन के माथ इसका क्या संबंध है।

श्री संयद ग्रहमद हाशामी: माफ कोजिये दिल्लो को हाईकोर्ट ने स्टे श्रार्डर दिया, एक्योरेंस दिया लेकि। इस के वावजूद काम चल रहा है। एक्चु ग्रलो ग्रगर हम जायें भो वहां ग्रोर उन्होंने काम को रोक दिया.. (व्यवधार) दिल्लो वक्फ बोर्ड मैंन ग्रयारिटो है, लोगल ग्रायारिटो है, व्यवजूद उसके बोच-चचाव के वरावर ग्रापका काम ग्रालरेडो चालू है, वहा पर यह सब काम हो रहा है। वहां जाकर देखने में सिचुएशन नहीं बदल जायेगो। मैं अर्ज करूंगा, ग्राप इस बात को इन्ने में हो ग्रामानो के साथ महमूल ता करें कि यह मियासो किस्सा है, बिल्क एक्गु ग्रल स्रतेहाल यह है कि ... (व्यवधार)...

श्री उपसमापित: ग्राप कहते हैं ऐसा हा रहा है, वह कहते हैं नहीं। यह फैसला कैसे हो? ग्राप उन के साथ जाने के लिये तैयार नहीं है ... (ज्यवधान) इसलिये ग्राप को बात से संदेह होता है।

श्री सयद ग्रहमद हाशमी : वहां पर श्राल-रेडो कत्रिस्तात है ग्रौर जो चोज गवर्नमेंट के

रेवेन्यू रिकाई के ग्रंदर हो, वह एक ग्रजीब ग्रौर गरीब बात है कि साहब, उसका वाय-लेशन हो रहा है। दायलेशन कत्रिस्तान को डहाने का भी हो रहा है। कोर्ट के **ब्रार्डर** का भा वायलेशन हो रहा है। यहां यह कह रहे हैं। हमें यहां मंत्र, महोदय इस बत्त को एण्योर करे कि भ्रगर यह चीज पायी गई तो वह काम को रोक देगे वह : ह एश्योर नही करते। महज हाऊस में डिनायल करने से यह बात खत्म नहीं होता। हम तो एण्यं रेम चाहेगे माननीय मंत्रा जा से इस बात का कि अगर एक्चअला यहा शक्ल है जो अप ने यहां बयान में सुनी है अप र जो दिल्ली वक्फ बोर्ड का सेटीमेट है और यहां के मुसलमानों का सेंटी मेट है तो 😮 वाक्ये का देखने के बाद या इंक्यायरी कमेटो बिठाने के बाद वहां उस फुलाई क्रोवर का काम रोका जायेगः। वह इस के लिये हम को एश्योर करेगे यह। मै चाहता है।

श्री बूटा सिंह: जैसा मैंने अर्ज किया कि हम ने ऐसा कुछ नहीं किया है श्रोर जैसे हो हम को अदालत का हुकुम मिला फौरन हो वहां काम बंद कर दिया गया। मैं ने आप के माध्यम से निवेदन किया मेम्बर साहवान से श्रोर रेक्वेस्ट की है कि उन की जब फुरसत हो या जब भी दूसरे माननीय सदस्य वहा जाना चालें खुद जा कर देख सकते हैं। कहीं भी, किसो तरह से अगर हम देखेंगे कि हमारे मुसलमान भाईयों के जजबात को ठेस पहुंच रही है तो हम उस काम को नहीं करेंगे।

MR. DEPUTY CHAIRMAN: That is very good. This is a suggestion which you should welcome. Why are you not welcoming this suggestion?

श्री बूटा सिंह: जैसा कि हाणमी साहब ने कहा है . . (व्यवधान) SHRI GULAM MOHI-UD DIN SHAWL (Jammu and Kashmir): Sir, ...

MR. DEPUTY CHAIRMAN: Please let him finish, Mr. Shawl. (Interruptions).

No, Mr. Shawl. Let him finish first. Please take your seat.

You have given your name. You should have some patience.

Let him finish and then you put your question.

श्री बूटा सिंह: तो मैं यह अर्ज कर रहा था कि 20 तारोख का मैं खुद गया था और जा कर मैंने देखा है। जो पहले रोड चल रहो था उसा पर फ्लाई ओवर आ रहा है। काफो सालों संवह रोड चल रहो है।

श्री संयद शाहबुद्दीन: वह रोड 30 फोट चौड़ी को जा रही है। ग्राप क्या बात कर रहे हैं?

श्री **यूटा सिंह**ः जिस कौने का जिक कर रहे हैं उसके बारे में मैंने ग्राप से कहा...

श्री संयव शाहबुद्दीन : मथुरा रोड पर (ब्यवसान)

श्री बूटा सिंह: मथुरा रोड पर ही, जो सड़क सैंकड़ों सालों से चली ग्रा रही है उसी पर फ्लाई ग्रोवर बन रहा है। उसी के बारे में मैं कह रहा हूं। जो माननीय सदस्य चलना चाहे, चल कर देख सकते हैं ग्रौर जैसा वह हिदायत करेंगे, ठीक होगा तो उसी के हिसाब से मैं इंतजाम करा द्ंगा। वहां कोई काम नहीं चल रहा है जिसका ग्रसर वक्फ की प्रापर्टी पर पडता हो।

SHRI GULAM MOHI-UD-DIN SHAWL: Mr. Deputy Chairman, Sir, the question here is that it is said that it is politically motivated. The first thing we have to see is that it is not so.

MR. DEPUTY CHAIRMAN: Now you put the question.

SHRI GULAM MOHI-UD-DIN SHAWAL: .. Maulana Asad Madni, the hon. Member belonging to Congress (i) has, aigned this. Therefore, there is nothing political in it.

श्री बूटा सिंह: यह का लिए श्राटें जन के बारे में मैंने नहीं कहा था। मैंने यह कहा था पोस्टर्स के बारे मे।

SHRI GULAM MOHI-UD-DIN SHAWL: The question now is that the hon. Member has said nothing about the Burney Report under which it was decleared a Wakf property. He has brought about that flyover completed. The question is that the roads leading to that flyover are in wakf property. Now claims regarding that Wakf property have been reduced to nullity, and these people, with respect I submit, are showing some disregard to court and presenting fait accompli to the court and saying that there was nothing on spot. If the court order is to be followed, it must be followed in letter and spirit. Not that they will change the whole situation and tomorrow come and say that there is concrete road or something like that. That is what is being done this time. We fully share the sentiments of our friends here and it is the sentiments, emotions of Muslims which are being jeopardised this time. I submit that this thing should be stopped at once and as far as the assurance of the Minister ...

MR. DEPUTY CHAIRMAN: That he has already given.

SHRI GULAM MOHI-UD-DIN SHAWL: But they are changing the whole situation. What are we to see there now? We are to see the flyover and the already constructed road.

श्री बूटा सिंह : ग्रभी तो अर्थ वर्क हो रहा है । ग्रभी हम ने क्या चेंज कर दिया। ग्रभी वहां कुछ चेंज नहीं किया है।

श्री संबद ग्रहमद हाशमी : काम चल रहा है ग्रालरेडी।

श्री हरी शंकर माभड़ा (राजस्थान) : उपमभापति महोदय, मैं मंत्री महोदय से सीधे-सीधे सवाल करना चाहता हं। यह मामला धार्मिक है। क्या वक्फ बोर्ड के ऐमे इंस्ट्रक्शंस हैं कि ग्रेव याई के एरिया को डिमारकेट किया जाये श्रीर उसके चारों तरफ फेसिंग की जाये ? नम्बर एक। क्या यह किष्मस्तान और तिकोना पार्क, खसरो पार्क युज में आ रहा है? क्या इसका एरिया डिमारकेटेड है ग्राप की गवर्नमेंट के रजिस्टरों में ग्रौर वक्फ में ? ग्रीर क्या ग्राप ने उसकी माप करवाई है ? श्रौर उस माप को करवाने के बाद श्राप जहां काम कर रहे हैं क्या वह एरिया उस माप के बाहर पडता है ? यह प्रश्न है कि जिनका उत्तर श्राप दीजिए तो मारी सिचएशन क्लियर हो जायगी। वरना It is a question of fact. Nobody can say here whether you are entering or whether you are taking a part of the kabristan or not. But you should clarify the position: what is the area, whether the area is demarcated or not, and whether you are entering into any part of that area or not? It is a question of fact.

श्री बटा सिंह: जिस वक्त यह फ्लाई ग्रोवर डिजाइन किया गया इन सब मुद्दों का ध्यान रखा गया था जो स्नानरेबिल मेम्बर ने में शन किये ग्रौर साथ-साथ मैं यह बताना चाहता हं कि हम बहुत एहतराम मे चल रहे हैं कि ग्रगर सड़क का कोई हिस्सा कबर के पास से गुजर रहा है तो हम पहले उमको प्रोटेक्शन वाल देते हैं ताकि मिट्टी या कंकड़ उस पर न चले जाये। (व्यवधान) भ्रापका यह कहना गलत होगा कि हम भ्रापके में टीमेंट का एहतराम नहीं कर रहे है। हम तो हर तरह से अपने मुसलमान भाइयों के सेंटीमेंटस का एहतराम कर रहे हैं श्रीर फिर मैंने अर्ज किया कि जो साहेबान जाना चाहते हैं वह चलें ग्रौर जिस तरह के मुझाव देंगे हम उस तरह की व्यवस्था करेंगे।

SHRI HARI SHANKAR BHABH-RA: My question is very specific. I

want to know whether the area is demarcated . . . (Interruptions) or whether there is any specification . . . (Interruptions)

श्री सुलतान सिंह: हम को भी तो अपना प्वाइंट आफ ब्यू रखने का मौका दीजिए।

SHRI HARI SHANKAR BHABH-RA: Sir, you appreciate my question

MR. DEPUTY CHAIRMAN: He has said it.

SHRI HARI SHANKAR BHABH-RA: He has not said whether the area is demarcated, whether it has been measured around, whether any portion of that measurement is being taken under the flyover. These are the questions to be replied.

MR. DEPUTY CHAIRMAN: He has taken care of all these things.

SHRI HARI SHANKAR BHABH-RA: Let us know the area of the graveyard which has been demarcated...

MR. DEPUTY CHAIRMAN: I do not think he is concerned with it.

SHRI HARI SHANKAR BHABH-RA: He should say whether it is being used or not. . . (Interruptions)

MR. DEPUTY CHAIRMAN: He says it is not being used.

SHRI HARI SHANKAR BHABHRA: He should say that it has not been demarcrated. Let him say something.

MR. DEPUTY CHAIRMAN: He is not concerned with that part of the question whether the road is built in that area or not.

SHRI HARI SHANKAR BHABHRA: It is an open question, if any portion of it is being taken .. (Interruptions) Sir, I seek your protection. My question has not been answered

MR. DEPUTY CHAIRMAN: He has answered it.

SHRI HARI SHANKAR BHABHRA: If he had answered, it would have solved the whole problem.

MR. DEPUTY CHAIRMAN: He is denying it.

SHRI HARI SHANKAR BHABHRA; I am within my rights to ask this question.

श्री उपतभारति : आप मौके पर जाने के लिये तैयार नहीं और बहस कर रहें हैं। (च्यवधान, You can go tomorrow. But none of you is ready to go there and see it on the spot. आप जायेंती, एक बार भी आपने जाने के लिए नहींकहा:

SHRI B. D. KHOBRAGADE (Maharashtra): They are already saying that they are willing to go. None of that has said that he is not prepared to go along. Don't say that.

MR. DEPUTY CHAIRMAN: None of them has said that he is prepared to go. I am here. You please sit down.

SHRI B. D. KHOBRAGADE: You go through the records; he has already said.

MR. DEFUTY CHAIRMAN: Please take your seat. I am nearing more than you and none of them has said so.

श्री सैयद ग्रहमद हाशामी: ग्राप बना दें कि किस-किस की जान। हैं।

MR. DEPUTY CHAIRMAN: Mr. Minister, please reply to Mr. Bhabhra.

SHRIMATI PURABI MUKHOPA-DHYAY (West Bengal): You are not the spokesman of the Government.

MR. DEPUTY CHAIRMAN: If you go on repeating the same thing, what can I do? I am not the spokesman of the Government. Please don't make that remark. I am telling that the Minister has offered to go to the spot... (Interruptions) Madam, hear me first. None of them has offered that he is ready to go along with the Minister. Now Mr. Khobragade interjected and then someone might have said it. Record is there, you can see.

SHRI GULAM MOHI-UD-DIN SHAWL: We are prepared to go.

MR. DEPUTY CHAIRMAN: I am not hard of hearing. 'Nobody said it before.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Sir, on a point of order. The Government has done a very mala fide action. (Interruptions) Shri Asad Madni is the first person to call the attention of the Government. He has run away from the House. This is a very improper thing.

SHRI BUTA SINGH: Sir, about the various aspects mentioned by the hon. Member, in regard to the area, the curbs and other things, when we go on the spot, all these things can be verified. More so, at the time of notification for the acquisition of land, all these things were published. There is no doubt or any suspicion...

SHRI SYED SHAHABUDDIN: Are you sure, there were acquisition proceedings?

SHRI BUTA SINGH: How can there be any acquisition without giving notice for acquisition? This is a simple thing which Mr. Shahabuddin should understand.

I have already invited the hon. Members to go with me. Let us go to the spot. If there is anything which hurts the feelings of our Muslim brethren, we will be the first people to see that nothing happens and nothing is done to harm the feelings of our friends. Now, what can I say about this poster campaign in the town?

SHRI NAGESHWAR PRASAD SHAHI: Where is Shri Asad Madni?

MR. DEPUTY CHAIRMAN: Why do you ask him? You ask Shri Madni.

DR. RAFIQ ZAKARIA (Maharashtra): Mr. Deputy Chairman, Sir. I appreciate the sentiments of the hon. Minister and his desire to see that

the religious sentiments of the Muslims are not hurt. I think, it is rather unfair on the part of Mr. Shahi to suggest that Shri Madni has run away.

SHRI, NAGESHWAR PRASAD SHAHI: This is not unfair. This is the fairest thing. Shri Madni is the first person to call the attention and he is not here. (Interruptions)

DR. RAFIQ ZAKARIA: The very fact that he has signed it shows that he is concerned with it. But I know that Mr. Madni has also been agitated about this matter. All I would like to impress upon the hon. Minister is, there cannot be smoke without fire. After all, so much sentiment been roused in this matter. Sir, has also assured, as you have pointed out that he is prepared to go on the spot with such of us who would like to accompany him and ascertain the fact. All I would like to impress upon the hon Minister is, the official attitude often is that on paper, certain things are said, but in implementation, when the actual construction takes place, a lot of these things are not properly adhered to. May I know from him whether, after the inspection, if he finds that there have been some lapses, he will ensure that in implementation, the strictest care will be taken so that a situation like this does not arise again?

SHRI BUTA SINGH: That is right.

SHRI M. R. SHERVANI (Uttar Pradesh): The point at issue is that as far as the Survey Committee report of the DDA is concerned, there is no dispute that items 13 and 14 are graves. The hon. Minister has said that earth work is going on. You know very well, Sir, that earth work would only mean destruction of a large number of graves. Hence, this earth work should be stopped. The newspaper report on March 19 says:

"The High Court on March 3, ruled in the Wakf Boards favour by 'restraining the 'plaintiff' from demolishing the two durgahs, Dur-

gah Firdaus Ali Shah and Durgah Musaffir Shah—the mosque and the graves contained in the disputed property as the entire park at one time was graveyard with reportedly over 700 graves, no construction can be carried out on this land with demolishing the graves."

The hon. Minister has admitted that earth work has been done. This would only mean demolishing the graves. Is the hon. Minister prepared to go at lunch time today with some hon. Members and inspect the site?

MR. DEPUTY CHAIRMAN: He is asking whether a visit can be arranged today?

SHRI BUTA SINGH: It can be done tomorrow.

MR. DEPUTY CHAIRMAN: Why?

SHRI BUTA SINGH: Because, today, I have my engagements. Or today, in the afternoon, I do not mind, between four and six.

MR. DEPUTY CHAIRMAN: At what time?

SHRI BUTA SINGH: Between four and six, anytime.

MR. DEPUTY CHAIRMAN: At four, today, if hon. Members go to his office, from there, they can go to the spot. This is agreed; at four today.

श्री सुलतान सिंह: मुस्लिम इष् न वनाइये। . . . (व्यवधान)

श्री उपतमापति : दूसरो को वोलने दीजिए ।

श्री सैयद शह। बुद्दीन मेरी ग्रर्ज थी कि लेफ्टीनेंट गवर्नर, दिल्ली ग्रौर श्री मोहम्मद उस्मान ग्रारिफ जो डिप्टी मिनिस्टर है, प्राइम मिनिस्टर के दफ्तर से मुझे पना लगा है कि उन्होंने वहां जाकर इंस्पैक्शन की थी। लिहाजा मैं समझता हूं मिनिस्टर साहब उन्हे ग्रपने साथ ले लें ग्रौर साथ में चेयरमैन वक्फ बोर्ड को भी बला लें क्योंकि [श्री सैयद शहाबुई(न]

वक्फ बोर्ड भ्रौर डी॰डी॰ए॰ में ही झगड़ा चल रहा है। (ब्यवधान)

MR. DEPUTY CHAIRMAN: Let him settle with these concerned persons and then...

SHRI BUTA SINGH: Let me tell you that no construction work is going on at the moment. So, I will talk to the concerned persons that he has mentioned and we will also have to consult the Delhi Administration and the New Delhi Municipal Committee. Mohammed Usman Arif Saheb is most welcome to come. I will fix up the time and tell the hon. Members...

MR. DEPUTY CHAIRMAN: Fix up with all those persons. (Interruptions) He is saying that he will first fix up with those persons.

SHRI M. R. SHERVANI: The Minister has said that no construction work is going on. Is digging going on or not?

SHRI BUTA SINGH: No, Sir, not in the area that is being mentioned.

श्री सुल जान सिंह: डिप्टी चेयरमैन साहब, जो चर्चा चली उस चर्चा से ऐसा महसूस होता है कि मकबरे, कब्रिस्तान ग्रौर मजिस्दों के खाली विरोधी दल के लोग ही रख़वाले है। मै ग्रापकी जानकारी के लिये बताना चाहता हूं कि जनपथ होटल के सामने...

श्री नागेश्वर प्रसाद स'ही यह जानकारी दे रहे है या क्वेश्चन पूछ रहे हैं. . . (व्यवधान)

श्री सुलतान सिंह: वहां मस्जिद को छोड़ दिया गया है। मै एक बात पूछना चाहता हूं कि यह जनसंघ वाले ही इसके रखवाले हैं... (ब्ववधान)

श्री नागेश्वर प्रसाद शाही: ग्राप क्या सिकिण्ड मिनिस्टर है। (दथक्थान) MR. DEPUTY CHAIRMAN: Please take your seat. (Interruptions) Now we can go to special mentions. Yes, Shri Narsingh Narain Pandey.

श्री हरी शंकर भाभड़ा : मेरा प्वाइंट ग्राफ ग्रार्डर है। क्या ग्राप स्पेशल मेंशन ले रहे है...

श्री उपसभापति : हां स्पेशल मेंशन ले रहा हूं। ग्रापका क्या प्वाइंट ग्राफ ग्रार्डर है।

श्री हरी शंकर भाभड़ा : ग्रभी हमने कालिंग ग्रटेंशन डिसकस किया है। यह कालिंग ग्रटेंशन मुस्लिम सेंटीमेंट्स को लेकर था . . .

श्री उपसभापति: यह वक्फ प्रोपर्टी के बारे में था। (ब्यवधान)

श्री हरी शंकर भाभड़ा : सम्पति
जो है यह धर्म से संबंधित है। मान्यवर,
मैंने ग्रापको एक स्पेशल मेंशन दिया था।
ग्रापने उसको इस बात पर रिजेक्ट किया कि
that it concerns a plan to lure poor
Harijans and convert them into
Islam.

MR. DEPUTY CHAIRMAN: That is not a point of order on this.

SHRI HARI SHANKAR BHABH-RA: This is my point of order. You are having double standards.

MR. DEPUTY CHAIRMAN: There are so many special mentions. I have given permission to five only.

SHRI HARI SHANKAR BHARH-RA: I am not going to make a special mention. I am just making my point. Please hear. (Interruptions) You please sit down and hear me.

MR. DEPUTY CHAIRMAN: I have heard you.

SHRI HARI SHANKAR BHABH-RA: I am making a point about your

double standard. While granting permission for the Calling Attention you did not bear in mind that it pertained to the Muslims and their religon, but at the time of disallowing my special mention you told me that this being disallowed on the ground that it related to a religion which will hurt the sentiments of some persons Would you please clarify it? the same double standard be applied for granting permission to make special mentions? Foor Harijans being converted. There is an national plan and they are being converted

डा॰ भाई महावीर (मध्य प्रदेश) : क्या यह जो कारण कह रहे हैं...

श्री उपराभापति : यह कारण नहीं है। मैंने कह दिया कि यह कारण नहीं है। (द्यवधान:)

श्री हरो शंकर भाभड़ा: ग्रापने मुझे बताया था. . . (इय्यथान)

डा॰ भाई महावीर: ऐसे इशु स्ना सकते हैं जिसमें हिन्दुस्रों की धार्मिक भावना . . . (व्यवधान)

श्री हरी शंकर भाभड़ा : श्रीमन्, यह ग्राप डबल स्टेडर्ड चला रहे है। ग्रापने खुद यह बात कही थी।

श्रो उभसभापितः स्रापको तो स्रपने को छोड़ कर हर चीज में डवल स्टेन्डर्ड नजर स्राता हैं।

श्री हरी शंकर भाभड़ा: श्रापने खुद ही यह कारण दिया था।

MR. DEPUTY CHAIRMAN: Please take your seat.

REFERENCE TO THE REPORTED OCCUPATION OF THE OFFICE OF THE ASSISTANT DIRECTOR, CENTRAL EMPLOYMENT EXCHANGE GORAKHPUR BY A M.L.A. OF U.P.

श्रो नर्शित् नारायण पाण्डेय (उत्तर प्रदेश) : उपसमापति महोदय, मै श्रापके माध्यम से सदन में यह स्पेशल मेंशन इसलिए रखना चाहता हूं कि सेन्ट्रल इम्प्लायमेन्ट एक्सचेंज का सम्बन्ध भारत सरकार से है ग्रौर यह सेन्ट्रल इम्प्तायमेन्ट एक्पवेंज भारत सरकार के श्रम मंत्रातय के तहत गोरखपूर में खुला हुम्रा है। म्राप जानते है कि तमाम स्कीमों की तहत गवर्नमेंट म्राफ इंडिया की तरफ से ट्रेनिंग देने के लिए ग्रौर वेरोजगारी को दुर करने के लिए यह इम्प्लायसेंट एक्सचेंज खोता गया है। इस इम्प्लायमेन्ट एक्सचेंज पर 2 मार्च की रात से श्रो मार्कण्डे चन्द, विद्यायक, उत्तर प्रदेश ने भ्रपने साथियों के साथ ग्रसना लेकर जब वहां के म्रसिस्टेंट डायरेक्टर, सेन्ट्ल इम्पलायमेन्ट एक्सचेंज किसी काम से बाजार गये हुए थे तो उस बिल्डिंग पर कब्जा कर लिया। उन्होंने ताला तोड़ कर जबर्दस्ती उस पर कब्जा कर लिया। याज तक ग्रापने यह बात नहीं सुनी होगी कि भारत सरकार के किसी कार्यालय पर किसी विधायक ने या किसी भी व्यक्ति ने अनम्रथोराइज्ड तरीके से कान्न का उल्लंघन करके कब्जा कर लिया हो। यह 2 मार्च का किस्सा है। ग्राज 25 मार्चहो गया है मैंने इस संबंध में गृह मंत्रो, भारत सरका**र** से लेकर उत्तर प्रदेश के मख्य मंत्री श्रोर श्रम मंत्री भारत सरकार ग्रादि कोई भी बचा नहीं है जिसको इस संबंध मे ग्रावेदन न किया के जो उपश्रमायुक्त हैं उन्होंने कन्टोनभेट में रिपोर्ट दर्ज कराई है श्रौर वहां के जिताधोश, कमिश्तर श्रोर गवर्नमेट आफ इंडिया, इन सब से अध्यह किया है कि मेरी जान-माल की हिकाजत को जाय तथा अनाधिकृत कब्जे को खालो कराया जाय । उन्होंने यह कहा है कि 50 ग्रादमी राइफलें लेकर ग्रन्ती के साथ मुझे घर में घेरे हुए है, इनलिए मेरो हिफाजत को जाय । 2 मार्च को यह घटना हुई है । आज 25 मार्च हो गया है। लेकिन ग्राज तक उस ग्रन-